

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) Model Standing Orders for casual labour in Central Government undertakings were issued by the Ministry of Labour in 1971. These orders contain provisions inter-alia, about working hours, overtime wages, wage rates, weekly rest, holidays, payment of wages etc. These are advisory in nature and have no legal force.

(b) The Model Standing Orders provide that a casual labour is to be paid wages as fixed under the Minimum Wages Act, if his employment is covered under that Act. Labour not covered by the Minimum Wages Act is to be paid daily local rates fixed for his type of employment by local authorities or State Government. If this is not available, he should be paid 1/30th of the minimum of the authorised scale of pay plus dearness allowance applicable to corresponding category of regular staff in the establishment. Information about actual wages paid is not maintained by the Ministry.

(c) As per para 15 of the Model Standing Orders, a casual workman who has completed 90 days of continuous service in the same establishment or under the same employer shall be brought on to the regular strength of the establishment. Information about compliance with this provision (of an advisory nature) is not available.

#### Mica mines in Andhra Pradesh

8095. SHRI V. SOBHANADRESWARA RAO : Will the Minister of STEEL AND MINES be pleased to state :

(a) the area under mica mines and total production of mica in Andhra Pradesh;

(b) the number of persons working in mica mines in Andhra Pradesh; and

(c) whether there is any plan to expand the mica mining operations in Andhra Pradesh, if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SHRIMATI RAM DULARI SINHA) : (a) to (c), The

information is being collected and shall be laid on the Table of the House.

#### Exodus of Indian workers from Gulf countries due to enforcement of new laws

8096. SHRI T. BASHEER : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that some of the Gulf countries are going to enforce their labour laws strictly, much to disadvantage of Indian Labour abroad;

(b) if so, which the Gulf countries that are going to enforce these laws strictly and the estimated number of workers to be affected in each country;

(c) what steps are being taken to stop exodus of workers from Gulf countries to India all of a sudden as if would cause social problems in the country, particularly in Kerala; and

(d) what steps are being taken to rehabilitate the workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (d). Gulf countries have recently started enforcing labour laws strictly which are affecting all expatriate workers. It is not possible to give an estimate of the number of workers who will be affected in each country. As this is an internal policy decision of the Gulf countries, the matter has not been taken up with their Governments. There is no exodus of Indian Workers.

At present, there is no proposal to rehabilitate returning migrants.

#### Inclusion of Sikkim in special rice production programme

8097. SHRIMATI D.K. BHANDARI : Will the Minister of AGRICULTURE be pleased to state whether Government propose to include Sikkim in Special Rice Production Programme, if so, the details thereof ?